

FIR No. 364/2016
Police Station : Ranhola
Under Section : 302/506 IPC & Section 25 Arms Act
State vs Shivam

29.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Learned counsel for applicant / accused.

Report has not been filed by the police.


Learned counsel for applicant prays to restrict to the prayer for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

At 11:30 am

Report from Deputy Superintendent, Central Jail, Tihar received. It be taken on record.

Be put up before the designated court for today at **2:00 pm**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No. 585/2016
Police Station : Ranhola
Under Section : 302/34 IPC & 25/27 Arms Act
State vs Amit @ Meeta

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

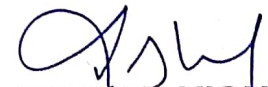
Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.
Learned counsel for applicant / accused through
video-conferencing(CISCO Webex).

Report from Deputy Superintendent Jail, Tihar received.

This is an application for grant of interim bail moved on behalf of applicant / accused Amit @ Meeta.

Learned counsel for applicant requests that the application for grant of interim bail be heard in view of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020 and requests that the matter be sent to the designated court.

In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm.**



(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

29.05.2020

**FIR No. 55/2016
Police Station : Nihal Vihar
Under Section : 302 IPC
State vs Jasim Ansari**

29.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.
Learned counsel for applicant / accused through
video-conferencing(CISCO Webex).

This is an application for grant of interim bail moved on behalf of applicant / accused Jasim Ansari.

Learned counsel for applicant moved the application in view of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020 and requests that the matter be sent to the designated court.

In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm.**


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No. 1128/2015
Police Station : Hari Nagar
Under Section : 302/201/34 IPC
State vs Riyaj Ahmed

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.


Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.
Learned counsel for applicant / accused through
video-conferencing(CISCO Webex).

Report from Deputy Superintendent Jail, Tihar received.

This is an application for grant of interim bail moved on behalf of applicant / accused Riyaj Ahmed .

Learned counsel for applicant moved the application in view of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020 and requests that the matter be sent to the designated court.

In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No. 293/2014
Police Station : Kirti Nagar
Under Section : 302/34 IPC
State vs Nizarul-Hasan @ Ali

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.


Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.
Learned counsel for applicant / accused through
video-conferencing(CISCO Webex).

Report of previous involvement of accused received.

This is an application for grant of interim bail on behalf of applicant /
accused Nizarul-Hasan @ Ali.

Learned counsel for applicant moved the application in view of the
High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020 and re-
quests that the matter be sent to the designated court.

In view of the same, let the matter be sent to the Designated Court for
today at 2:00 pm.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No. 129/19
Police Station : Mundka
State Vs. Amirul Hasan
U/s 363/376 IPC & Sec.6 POCSO Act

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Prosecutrix/victim in person alongwith her father.

Ms. Reenu Sharma, Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

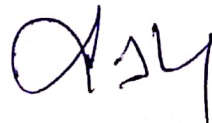
This is an application for grant of bail to accused Amirul Hasan on the ground that accused is innocent and has been falsely implicated in the present case. It is stated that accused is the only bread earner of his family. Further, accused is not a previous convict. It is prayed that accused may be granted bail.

Heard the Ld. Counsel for the applicant through CISCO Webex.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that the accused has been charged for the offences punishable u/s 363/376 IPC and Section 6 POCSO Act.

The Prosecutrix/victim is present in the court and she has strongly opposed the bail application.

Keeping in view the fact that the victim was minor at the time of incident and the allegations against the accused are quite serious, and further that the evidence of the complainant is yet to be recorded in the court, I do not find any justifi-



able ground for grant of bail to accused. Accordingly, the application for grant of bail to accused Amirul Hasan stands dismissed.

Application stands disposed off accordingly.


(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

29.05.2020

FIR No.311/2018
Police Station : Hari Nagar
State Vs. Love @ Gaurav & Another
U/s 308/323/324/341/34 IPC

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Sh. Ashish Laroia Learned counsel for applicant / accused through video-conferencing(CISCO Webex).


This is an application for furnishing bail bond under section 437-A

Cr.PC.

Surety is not present today.

Before accepting bail bonds, Trial Court Record is required.

Ahlmad of the Court of Sh. Pooran Chand, Ld. Additional Sessions Judge (West-02), Tis Hazri is directed to place the file on **01.06.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No.0128/2020
Police Station : Hari Nagar
State Vs. Sunita
U/s 304B/498A/406/34 IPC

29.05.2020

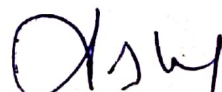
The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, learned Additional Public Prosecutor for the State.
Sh. Rajiv Bagga learned counsel for applicant / accused.
Investigating Officer/Inspector Mukesh Kumar in person.
Sh. Arun Sharma learned counsel for complainant.

This is an application for anticipatory bail moved on behalf of accused Sunita. The accused Sunita is the mother-in-law of the deceased Smt. Rachna. The allegations are under section 304B/498A/406/34 IPC. The marriage between the co-accused that is the son of the applicant and the deceased was solemnized on 18.01.2020 and according to the case of the prosecution there was demand of dowry and harassment of the deceased in relation to that demand.

On the fateful day, 20.03.2020, the deceased was strangled by her husband, according to the story of prosecution. The father-in-law, mother-in-law, sister-in-law and the husband of the deceased were present at that time in the house. There are allegations of demand of dowry before the death of the deceased. It is submitted by the investigating officer that there is also a phone call recording regarding such demand by the sister-in-law of the deceased.

The case is at the stage of investigation. The allegations are very serious, which includes murder and dowry death. According to investigating officer, the accused is absconding and all efforts made by him to join her in the investiga-



tion are in vain. The learned prosecutor submits that the facts of the case are such that the custodial interrogation of the applicant is required and she is not cooperating in the investigation.

I have gone through the record of the case and the reasons cited in the anticipatory bail application for grant of bail, which are not very convincing.

The allegations clearly shows that the custodial interrogation of the applicant is required for collection of evidence and to verify about her complicity in the commission of the offence as alleged by the complainant.

The counsel for the applicant also relied upon the judgment of Hon'ble Supreme Court in *Narender Singh Arora vs State, 2010 (173) DLT 244* to argue that the parents of the deceased had falsely implicated the applicant and others, just out of anger and being perturbed by the death of their daughter.

After hearing all concerned, I am of the view that it is not a fit case to grant anticipatory bail to the applicant as her custodial interrogation may be required in this case. She is directed to join the investigation and cooperate with the investigation in accordance with law.

The application for anticipatory bail is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court, where the trial is pending for placing it in judicial file.


(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

29.05.2020

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

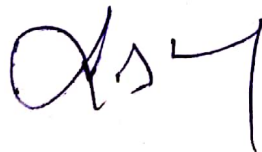
Shri Yogesh Chhabra, Ld. Counsel for the applicant/accused.

This is an application for grant of interim bail to accused/applicant Indresh Kumar Nagar @ Lucky for a period of six weeks.

It is stated in the application that accused is in judicial custody for past five years and he is the only bread earner of his family consisting of his widow mother, wife and six years son. Further, presence of accused required for arranging the basic necessities of life during the pandemic of Covid-19. It is also stated that accused has also been granted interim bail earlier on three occasions and he never misused the bail and surrendered before the Jail Authorities in time. It is also stated in the bail application that the trial is at the fag end.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are serious in nature. He may jump the bail and temper the prosecution evidence, if released on interim bail.

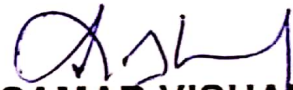
The application fails to make out any case for interim bail as the only reason cited is that the applicant is facing hardships in jail due to the current pandemic or that he has to take care of his widow mother and his family. The offence u/s 364 A



is punishable to death or life imprisonment. The allegations are serious and as per the reply of the IO, there are lot of incriminating evidence against the applicant.

Considering the seriousness of allegations as well as the fact that the bail application does not contain any ground worth consideration for accepting the same, the application for grant of interim bail to accused/applicant Indresh Kumar Nagar @ Lucky stands dismissed.

Application stands disposed off accordingly.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

29.05.2020

FIR No. 621/2015
Police Station : Uttam Nagar
Under Section : 364A/120B/368/34 IPC
State vs Rizwan


29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Sh. Mahesh Kumar Patel, learned counsel for applicant / accused.

Fresh interim bail application filed on the medical ground. Let a report be called from the Jail Superintendent for 03.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No. 214/11
Police Station : Ranhola
State Vs. Ravinder Solanki
U/s 302/34 IPC r/w 25/27 Arms Act

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

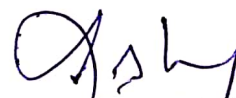
Shri L.S Saini, Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for extension of interim bail of accused Ravinder Solanki.

Heard the Ld. Counsel for the applicant through CISCO Webex.

It is stated by Ld. Counsel for accused that he does not want to press the present bail application and wants to withdraw the same.

In view of submission of Ld. Counsel, the application for grant of interim bail to accused Ravinder Solanki stands dismissed as withdrawn.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

29.05.2020

**FIR No. 463/2018
Police Station : Nihal Vihar
State Vs. Sudhir & Anr
U/s 304B/498A/34 IPC**

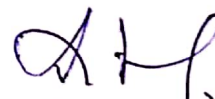
29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.
None for the applicant/accused.

None has appeared on behalf of accused/applicant though awaited.

Be put up on 06.06.2020.



**(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
29.05.2020**

**Bail Applicant no. 401
FIR No. 292/2019
Police Station : Nihal vihar
State Vs. Vipin Makhija
U/s 313/323/506/34 IPC**

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.
None for the applicant/accused.

None has appeared on behalf of accused/applicant though awaited.

Be put up on 06.06.2020.



**(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
29.05.2020**

FIR No. 402/2013
Police Station : Ranhola
State Vs. Raghubir @ Naresh
U/s 307/308/147/148/149/427/506/34 IPC

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

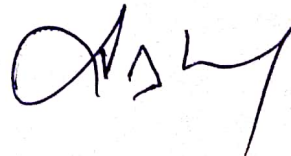
Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri Naveen Gaur, Ld. Counsel for the applicant/accused.

This is an application for extension of interim bail of accused /applicant Raghubir @ Naresh for a further period of 8 weeks on the ground that vide order dated 18.05.2020, accused has been granted interim bail for 15 days by Shri Vishal Singh, Ld. ASJ ,West for taking care of his wife, who was got operated on 18.05.2020 and discharged from the hospital on 24.05.2020. It is further stated that unfortunately wife of accused is still having pain over gluteal area due to purulent discharged from the wound for which doctor has advised her regular follow-ups for dressing for about 6-8 weeks. Further, accused has two minor children and there is no one in the family to look after them. It is, therefore, requested that the interim bail period of accused, which is going to be expired on 02.06.2020, may be further extended for a period of 8 weeks.

Reply to the bail application filed.

Ld. Additional Public Prosecutor for the State has vehemently opposed the extension of interim bail on the ground that the allegations against the accused are quite serious.



Keeping in view the *current prevailing situation and the medical condition of wife of accused/applicant, the interim bail of accused Raghbir @ Naresh is further extended for a period of four weeks w.e.f 02.06.2020 on the Bail Bond already furnished before the Jail Superintendent / Duty Magistrate / Concerned Magistrate.*

Accused/applicant shall surrender before the concerned Jail Authorities on 29.06.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

Application stands disposed off accordingly.

At request, copy be also given Dasti.



(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
29.05.2020

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

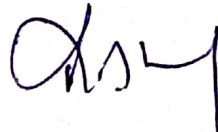
Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri Naveen Gaur, Ld. Counsel for the applicant/accused.

This is an application for extension of interim bail of accused /applicant Raghubir @ Naresh for a further period of 8 weeks on the ground that vide order dated 16.05.2020, accused has been granted interim bail for 15 days by Shri Lal Singh, Ld. ASJ ,West for taking care of his wife, who was got operated on 18.05.2020 and discharged from the hospital on 24.05.2020. It is further stated that unfortunately wife of accused is still having pain over gluteal area due to purulent discharged from the wound for which doctor has advised her regular follow-ups for dressing for about 6-8 weeks. Further, accused has two minor children and there is no one in the family to look after them. It is, therefore, requested that the interim bail period of accused, which is going to be expired on 02.06.2020, may be further extended for a period of 8 weeks.

Ld. Additional Public Prosecutor for the State has vehemently opposed the extension of interim bail on the ground that the allegations against the accused are quite serious.

Keeping in view the current prevailing situation and the medical condition of wife of accused/applicant, the interim bail of accused Raghubir @ Naresh is further extended for a period of four weeks w.e.f 02.06.2020 on



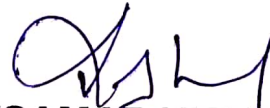
the Bail Bond already furnished before the Jail Superintendent / Duty Magistrate / Concerned Magistrate.

Accused/applicant shall surrender before the concerned Jail Authorities on 29.06.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

Application stands disposed off accordingly.

At request, copy be also given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

29.05.2020

FIR No. 1513/15
Police Station : Uttam Nagar
State Vs. Jitender Rathi @ Jite
U/s 307/328/368/363/376D IPC &
Sec. 6 of POCSO Act & Sec. 25/27 Arms Act

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.
IO SI Anita.
Prosecutrix/Victim in person.
Shri Tanmay Nagar, Shri Yogesh Kumar and Shri Rohit, Ld. Counsel for accused/applicant.

Reply to the bail application filed.

Heard.


Prosecutrix submits that she has identified all the accused persons in the court including the applicant and one of the accused was granted interim bail, who absconded and did not surrender.

The allegations are serious in nature and detailed order needs to be passed with respect to the bail application, which cannot be done in the absence of file of the case.

Let the matter be placed before the regular court on 02.06.2020.

In case, the court does not open, the file be called through the Ahlmad on the next date of hearing for the disposal of the bail application.

Prosecutrix/victim is bound down for the next date.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
29.05.2020

**FIR No.876/2017
Police Station : Ranhola
State Vs. Jaswant Pappu & Ors
U/s 302/308/323/148 IPC**


29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

None for applicant / accused through video-conferencing (CISCO Webex).

Put up for consideration on 02.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
29.05.2020

FIR No. 356/2019
Police Station : Mundka
State Vs. Sudhir Kumar
U/s 302/506/120B/34 IPC & Section 27/54/59 Arms Act

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.
Shri Tanuj Dogra, Ld. Counsel for the accused/applicant.

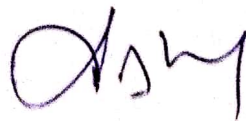
This is an application for extension of interim bail of accused / applicant Sudhir Kumar for a further period of one month. It is stated that vide order dated 05.05.2020, accused has been granted interim bail of three weeks i.e. till today on the ground of surgery of his wife. It is stated that due to change of surgery date, wife of accused is now to be operated on 04.06.2020. It is, therefore, requested that the interim bail of accused may be extended for a further period of one month.

Reply to the bail application has already been filed.

Ld. Additional Public Prosecutor has opposed the bail application.

Ld. Counsel for accused has filed copy of order dated 05.05.2020. Same is perused.

Keeping in view the fact that the date of surgery of wife of accused is now scheduled for 04.06.2020 and also the current prevailing situation, the interim bail of accused Sudhir Kumar is further extended for a period of four weeks i.e. till 25.06.2020 on the same terms and conditions of bail order dated 05.05.2020 and the Bail Bond already furnished before the Jail Superintendent / Duty Magistrate / Concerned Magistrate.

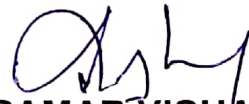


Accused/applicant shall surrender before the concerned Jail Authorities on 25.06.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

Application stands disposed off accordingly.

At request, copy be also given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

29.05.2020

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri B.S Choudhary, Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for grant of interim bail to accused Vivek on the ground that accused is in judicial custody since 18.10.2019. It is stated in the application that accused is innocent and has been falsely implicated in the present case.

Reply to the bail application filed.

Heard the Ld. Counsel for the applicant through CISCO Webex.

Keeping in view the facts and circumstances of the case and current prevailing situation, accused Vivek is granted interim bail for 45 days i.e. from 29.05.2020 to 12.07.2020 on furnishing personal bond and surety bond of Rs. 25,000/- to the satisfaction of Ld. Magistrate/ Duty Magistrate with direction to send the bail bonds in the court where trial is pending.

Accused/applicant shall surrender before the concerned Jail Authorities on 12.07.2020 before 5 p.m.



FIR No. 1513/15
Police Station : Uttam Nagar
State Vs. Adesh Rathi
U/s 307/328/368/363/376D IPC &
Sec. 6 of POCSO Act & Sec. 25/27 Arms Act

29.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.
Prosecutrix/Victim in person.
Shri Abhishek Gupta, Ld. Counsel for the complainant through Video-Conferencing (CISCO Webex).
Shri Puneet Jaiswal, Ld. Counsel for accused/applicant through Video-Conferencing (CISCO Webex).

Reply to the bail application filed.

Heard the Ld. Counsel for the accused as well as Ld. Counsel for the complainant through CISCO Webex.


Prosecutrix submits that she has identified all the accused persons in the court including the applicant and one of the accused was granted interim bail, who absconded and did not surrender. She has strongly opposed the bail to the applicant.

The allegations are serious in nature and detailed order needs to be passed with respect to the bail application, which cannot be done in the absence of file of the case.

Let the matter be placed before the regular court on 02.06.2020.

In case, the court does not open, the file be called through the Ahlmad on the next date of hearing for the disposal of the bail application.

Prosecutrix/victim is bound down for the next date.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
29.05.2020